

**Central Administrative Tribunal
Madras Bench**

OA/310/00465/2021

Dated the 17th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

Ellappan,
S/o.Annamalai,
No.7, Balamurugan Avenue,
Thiruninravur,
Chennai 602204.Applicant
By Advocate **Mr.R.Dhanasekar**

Vs.

1. Union of India, rep. by its
Secretary,
M/o.Defence,
Government of India,
South Block, New Delhi 110001.
2. The Chief of Naval Staff,
Naval Headquarters IHQ,
M/o.Defence (Navy),
R.K.Puram, New Delhi 110011.
3. The Director of Civilian Personnel,
Integrated Headquarters,
M/o.Defence (Navy),
R.K.Puram, New Delhi 110011.
4. The Flag Officer Commanding-in-Chief,
Eastern Naval Command,
Visakapattinam 530014.
5. The Director General of Naval Armaments,
Integrated Headquarters,
West Block-V, R.K.Puram,
New Delhi 110011.
6. The Deputy General Manager,
Naval Armament Depot,
INS Rajali, Camp Post,
Arakkonam 631006.Respondents

By Advocate **Mr.K.Rajendran**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to direct the respondents to grant the applicant the pay scale of Rs.5500-9000 w.e.f. 01.01.1996 on par with Chargemen NASO (AWS) employees and all other consequential benefits by considering the applicant's claim vide his representation dated 07.12.2020 and in the light of the order of the Hon'ble Kerala High Court in OP(CAT) No.213 of 2017 dated 20.07.2017 and pass such further or other orders as this Tribunal may deem fit and thus render justice.”

2. Heard Mr.Dhanasekar for the applicant and Mr.K.Rajendran for respondents on advance notice. Perused the OA and all the documents.
3. Counsel for the applicant submits that in view of the limited nature of prayer, this OA may be disposed of with a direction to the respondents to consider and pass orders on the pending representation of the applicant dated 7.12.2020 in a time bound manner.
4. Accordingly, this OA is disposed of, without going into the merits of the case, with a direction to the respondents to consider the representation of the applicant dated 7.12.2020 and pass a reasoned and speaking order, as per law, within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

17.04.2021

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